

**GOVERNMENT OF INDIA
FOOD PROCESSING INDUSTRIES
LOK SABHA**

UNSTARRED QUESTION NO:3976
ANSWERED ON:18.02.2014
MONITORING OF FOOD PROCESSING INDUSTRIES
Semmalai Shri S. ;Singh Shri Ganesh

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether any periodic inspections of the existing food processing units are being undertaken by the enforcement agencies of the Government to ensure compliance of laid down standards of food processing in the country;
- (b) if so, the details thereof along with the names of the agencies which have been engaged for the purpose;
- (c) if not, the reasons therefor; and
- (d) the details of the monitoring mechanism adopted by the Government to oversee the functioning of the Food Processing Industries in the country?

Answer

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT)

- (a) to (c): The implementation and enforcement of Food Safety and Standards Act, 2006 rests with State/UT Governments. As per Section 38 of Food Safety and Standards Act, 2006 and Rule 2.1.3 (4) (iii) of Food Safety and Standards Rule, 2011, Food Safety Officers have power to inspect any place where the article of food is manufactured, or stored for sale, or stored for the manufacture of any other article of food, or exposed or exhibited for sale.
- (d):As per Section 29 of the Food Safety and Standards Act, 2006, the Food Safety and Standards Authority of India and State Food Authority shall monitor Food Business Operators at all stages of food business through Commissioner, Food Safety, Designated Officer and Food Safety Officer in the country.